

MINISTRY OF FINANCE (SHRI S.B.P. PATTABHI RAMA RAO) : I beg to lay on the Table :—

(1) A copy of Notification No. G.S.R. 849(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1983 together with an explanatory memorandum regarding exemption to the Heads of Governments, their spouses, delegates (including officials) and the foreign media representatives in respect of their international journeys out of India at the close of the Commonwealth Heads of Governments Meeting held in New Delhi from the payment of foreign travel tax, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-7106/83].

(2) A copy of the Income-tax (Ninth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.O. 825(E) in Gazette of India dated the 18th November, 1983, under section 296 of the Income tax Act, 1961. [Placed in Library. See No. LT-7107/83].

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 840(E) published in Gazette of India dated the 15th November, 1983 together with an explanatory memorandum making certain amendment to Notification No. 211/83-Customs dated the 3rd July, 1983 clarifying that exemption from customs duty would be available for all types of capital goods which are required for installation at the premises/site of the ship repair unit.

(ii) G.S.R. 844(E) published in Gazette of India dated the 18th November, 1983 together with an explanatory memorandum making certain amendment to

Notification No. 134/83-Customs dated the 13th May, 1983 so as to continue the exemption without any time limit.

(iii) G.S.R. 847(E) published in Gazette of India dated the 18th November, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 215-Customs dated the 1st November, 1980, 276-Customs dated the 14th December, 1983 and 38-Customs dated the 1st March, 1983 so as to provide that the concessional rates of duty prescribed under these notifications on man-made fibres shall not apply to blends or mixtures of celulosic fibres with non-celulosic fibres.

(iv) G.S.R. 862(E) published in Gazette of India dated the 26th November, 1983 together with an explanatory note regarding exemption to stainless steel seamless mother pipes, when imported for the manufacture of stainless steel tubes and pipes from the basic customs duty in excess of 60 per cent *ad valorem*. [Placed in Library. See No. LT-7108/83].

12.14 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Statement showing final replies of Govt. to recommendations of the Twenty Ninth Action Taken Report of the Welfare of Scheduled Castes and Scheduled Tribes on Ministry of Communications

PROF. NIRMALA KUMARI SHAK-TAWAT (Chittorgarh) : I beg to lay on the Table Statement (Hindi and English versions) showing final replies of Government to the recommendations contained in

Chapter I and further information supplied by Government in respect of recommendations included in Chapter II of the Twentieth Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Communications—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in Indian Telephone Industries, Bangalore.

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported deteriorating law and order situation in Delhi as evidenced by recent incidents of day light dacoity in a jewellery shop and banks in Delhi

SHRI RASHEED MASOOD (Saharanpur) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon :

“Reported deteriorating law and order situation in Delhi as evidenced by recent incidents of day light dacoity in a jewellery shop and banks in Delhi and the action taken by Government in the matter.”

THE MINISTER OF HOME AFFAIRS (SHRI P.C. SETHI) : The Government are aware of the recent increase in certain categories of crime in Delhi. This may give rise to a feeling that there has been some deterioration in the law and order situation. Since the assumption of office by this Government in 1980, there has been a steady decline in the incidence of crime. Crime figures for the first 10 months of the current year indicate a rising trend. But as compared to the corresponding period of last year, there has been a decrease in the number of cases of dacoity and burglary besides some other types of crime. The Government are taking all possible steps to check this trend in crime.

2. Since 1980, the strength of Delhi

Police has been substantially augmented. Efforts have been initiated for modernising the Police. A number of vehicles have been bought and improved systems of communication made available to the Police. We believe that the quality of man-power and its training are as important as the provision of equipment. In this context, the Government will continue to pay attention to other important aspects as recruitment, training and motivation and also in manning the higher positions in Delhi Police.

3. It is unfortunate that an incident of armed dacoity took place in one of the busiest areas of Delhi and that the culprits managed to escape. Two Police personnel who were on duty in the area have been placed under suspension. A departmental inquiry has been ordered. Efforts are being made to apprehend the culprits. It may be mentioned that in the wake of the reported movements of extremist elements to Delhi, effective coordination has to be maintained by the Delhi Police with the police set up in the neighbouring States.

4. I would reiterate that the Government are alive to the need for improving the general law and order situation in the national capital. The requirements for policing Delhi are under constant review and I assure the Hon. House that the maintenance of law and order will continue to receive the highest priority.

श्री रशीद मसूद : मौतरिम स्पीकर साहब, जनाब बजीर साहब का स्टेटमेंट पढ़ने के बाद मुझे 2 साल पहले की वह चर्चाएं याद आ रही हैं जो पार्लियामेंट की लाबी में हुआ करती थीं। किसी साहब ने उस उक्त के होम मिनिस्टर से पूछा कि देश में ला एंड आर्डर की सिचुएशन क्या है, उनको जवाब मिला था कि ला की बात जाने ला मिनिस्टर साहब और आर्डर तो हमारे यहां प्राइम मिनिस्टर का चलता है, मैं तो सिम्पल होम मिनिस्टर हूं।

मैं मौतरिम सेठी जी के बारे में बहुत अच्छी ओपीनियन रखता हूं और यकीन भी रखता हूं कि वह कोशिश करते होंगे कि हालात अच्छे हो जायें,